

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 611 OF 2017 IN  
DFR NO. 2288 OF 2017**

**Dated: 25<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**M/s Green Energy Association**

**... Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission & Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Parinay Deep Shah  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Counsel appeared

**ORDER**

Learned counsel for the respondents seek two weeks time to file vakalatnama and reply, if any, to the application for condonation of delay. They may file the same on or before 10.10.2017. If the appellant so desires, it may file rejoinder within one week thereafter.

List the matter on **25.10.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**